

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 220/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.04.2017

NAME OF THE PARTIES: Times Innovative Media Ltd.
V/s.
Brand Connect Communications (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Pratyush Rajan 1/b Harinar 6.	Advocate for Petitioner	
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ORDER

C.P. No. 220/I&BP/NCLT/MB/MAH/2017

1. The Learned Representative Mr. Pratyush Rajan for the Petitioner is present and stated that the matter has been transferred from the Hon'ble Bombay High Court which falls under the provisions of Section 443(e) of the Companies Act, 2013. The due requisite compliances of the provisions of the Act have not been made so far. The Petitioner is directed to serve Notice as per the provisions on or before 25.05.2017. The Service of Notices to be affirmed by an Affidavit. Thereafter the Matter to be heard after the Summer Vacation is over on 19.06.2017.

Dated: **07.04.2017**

Sd/
M.K. Shrawat
Member (Judicial)